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MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 7/AM16
SCHEDULED TO BE HELD ON 20.05.2015
(HELD ON 29.05.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 7/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 20.05.2015 (held on 29.05.2015) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT

2. The Committee confirmed Minutes of NC Meeting Nos. 6/AM16 held on 15.05.2015.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-29	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.


 डॉ० ललित बि० सिंघल, आई.टी.एस.
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 Ministry of Commerce & Industry, Government of India
 नई दिल्ली / New Delhi

Case No. A-30	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-31	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

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Case No. A-32	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A D/L No. 46011/24/2008-PC.II dated 13.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-33	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-34	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-35	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

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Case No. A-36	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125073 dated 25.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-37	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00312/AM14/DES-VII	Status: Rejected
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0810125187 dated 27.09.2013	RLA F. No. 08/24/040/00272/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125187 dated 27.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case.

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Case No. A-38	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A D/L No. 12(7)/11-TSW dated 20.01.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 13.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Deferred for four weeks.

Case No. A-39	RAPID ENGINEERING CO. PVT. LTD.	HQ F. No. 01/87/050/00602/AM09/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0510233178 dated 23.12.2008	RLA F. No. 05/24/040/00580/AM09	

Request: Enhancement in the quantity of Import Item No. 5 – Titanium Dioxide (Rutile) against Advance Authorization No. 0510233178 dt. 23.12.2008

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 07.01.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

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Case No. A-40	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00492/AM14/DES-VII	Status: Approved
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 3410038970 dated 08.01.2014	RLA F. No. 34/24/040/00007/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038970 dated 08.01.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2014-PC-II dated 15.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polybutylene Terephthlate (PBT)	1 kg	1. Polybutylene Terephthlate	0.5200 kg
		2. Glass Fiber	0.3120 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-41	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00493/AM14/DES-VII	Status: Approved
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 3410038972 dated 08.01.2014	RLA F. No. 34/24/040/00020/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038972 dated 08.01.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2014-PC-II dated 15.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PC / ABS Alloy	1 kg	1. Polycarbonate Powder	0.528 kg
		2. SAN Powder	0.291 kg
		3. ABS Powder	0.187 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No. A-42	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00494/AM14/DES-VII	Status: Approved
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 3410038971 dated 08.01.2014	RLA F. No. 34/24/040/00023/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038971 dated 08.01.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2014-PC-II dated 15.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polybutylene Terephthlate (PBT)	1 kg	1. Polybutylene Terephthlate	0.440 kg
		2. Glass Fiber	0.316 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-43	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

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Case No. A-44	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 29.05.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-45	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:07/AM16 Dated: 27.05.2015	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: A D/L No. 46011/72/2013-PC.II dated 11.05.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-46	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00330/AM09/DES-VII	Status: Approved
NC No.:07/AM16 Dated: 27.05.2015	Adv. Lic. No. 0210115461 dated 29.07.2008	RLA F. No. 02/24/040/00092/AM09	

Request: Amendment in the description of Import Item No. 4 of Export Product No. 3 against Advance Authorization No. 0210115461 dated 29.07.2008

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/71/2004-PC-II dated 11.05.2015, the Committee decided to amend the description of Import Item No. 4 of Export Product No. 3 to read as "Lutensol TO 108 / Marlipol O 13 / 109".

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ONLINE CASES

1	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Rejected
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	
	Decision: A D/L No. 46011/79/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.12.2013 and 06.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case.			

2	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:18.06.2015
	Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. In response to above D/L, the firm vide its e-mail dated 21.04.2015 requested to grant them 15 days time to submit their reply. The Committee considered the request of firm and decided to grant them 15 days time for submission of information. However, reply still awaited from the firm.			

3	Case No.:5/3/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Deferred
	IIQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	Defer Date:11.06.2015
	Decision: RLA, Kolkata and firm were requested vide letter dated 12.05.2015 to furnish application expeditiously. Application awaited from RLA, Kolkata and firm.			

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4	Case No.:15/21/87-ALC1/2014	Party Name:TRIMURTI POLYCHEM PVT LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	Defer Date:25.06.2015
	Decision: A D/L No. 46011/67/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

5	Case No.:8/21/87-ALC1/2014	Party Name:WELBROS FOAM INDUSTRIES	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00161/AM15/	RLA File :05/24/040/00163/AM15/	Lic.No/Date:0510389662 11.07.2014	Defer Date:25.06.2015
	Decision: A D/L No. 46011/78/2014-PC.II dated 21.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

6	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	Defer Date:25.06.2015
	Decision: A D/L No. 46011/69/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	Defer Date:25.06.2015
7 Decision: A D/L No. 46011/32/2012-PC.II dated 17.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:13/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00289/AM15/	RLA File :03/94/040/00475/AM15/	Lic.No/Date:0310788517 28.08.2014	Defer Date:25.06.2015
8 Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:14/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00290/AM15/	RLA File :03/94/040/00476/AM15/	Lic.No/Date:0310788518 28.08.2014	Defer Date:25.06.2015
9 Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:1/25/87-ALC1/2014	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	Defer Date:25.06.2015
Decision: A D/L No. 12(7)/11-TSW dated 23.02.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:21/32/87-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00297/AM15/	RLA File :03/95/040/00472/AM15/	Lic.No/Date:0310788726 04.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/87/2014-PC-II dated 28.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XR 3530 / 3528 (Poly (methyl methacrylate – acrylonitrile styrene))	1 kg	1. Methyl Methacrylate (MMA)	0.5401 kg
		2. Styrene Monomer	0.4224 kg
		3. Acrylonitrile	0.1070 kg
RLA may take consequential action as per Policy / Procedures.			

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12	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	Defer Date:25.06.2015
	Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015 and 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:29/30/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Approved												
HQ File :01/87/050/00251/AM15/	RLA File :05/24/040/00266/AM15/	Lic.No/Date:0510391051 09.09.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/68/2014-PC-II dated 18.05.2015, the Committee approved following adhoc norms:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Cast Polypropylene Film</td><td>1 kg</td><td>Polypropylene Granules / Resins</td><td>1.10 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Cast Polypropylene Film	1 kg	Polypropylene Granules / Resins	1.10 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Cast Polypropylene Film	1 kg	Polypropylene Granules / Resins	1.10 kg												
RLA may take consequential action as per Policy / Procedures.															

14	Case No.:41/30/87-ALC1/2014	Party Name:FORECH INDIA LIMITED	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00263/AM15/	RLA File :05/23/040/00237/AM15/	Lic.No/Date:0510391124 15.09.2014	Defer Date:25.06.2015
	Decision: A D/L No. 7/280/2014-TSW dated 07.11.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 08.12.2014 and 31.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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15	Case No.:23/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/80/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

16	Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/12/2015-PC.II dated 06.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

17	Case No.:33/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/7/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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18	Case No.:36/42/87-ALC1/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00377/AM15/	RLA File :03/95/040/00557/AM15/	Lic.No/Date:0310789918 01.10.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/8/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

19	Case No.:8/36/87-ALC1/2014	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00317/AM15/	RLA File :05/23/040/00245/AM15/	Lic.No/Date:0510391593 15.10.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/92/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

20	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/80/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

21	Case No.:10/36/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00319/AM15/	RLA File :05/24/040/00272/AM15/	Lic.No/Date:0510391723 22.10.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 02.03.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

22	Case No.:24/42/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 02.03.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply still awaited from the firm.				

23	Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/32/2012-PC.II dated 17.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 13.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

24	Case No.:13/47/87-ALC1/2014	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	Defer Date:25.06.2015
Decision: RLA, Mumbai and firm were requested vide letter dated 11.03.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Mumbai and firm. Hence, the Committee decided to again request RLA, Mumbai and firm to furnish 4.7 application.				

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Case No.:3/3/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:7/87- ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00003/AM16/	RLA File :03/95/040/00390/AM15/	Lic.No/Date:0310792840 12.01.2015	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 3/37/87-ALC1/2013, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylic Copolymer Emulsion Stabilized with Emulsifier having solid content of 58 ± 2%	1 kg	1. Styrene	0.1292 kg
		2. Butyl Acrylic Monomer	0.4235 kg
		3. Acrylamide	0.0116 kg
RLA may take consequential action as per Policy / Procedures.			

26	Case No.:2/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00398/AM15/	RLA File :34/24/040/00258/AM15/	Lic.No/Date:3410040873 16.01.2015	Defer Date:25.06.2015
Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Vadodara and firm. Hence, the Committee decided to again request RLA, Mumbai and firm to furnish 4.7 application.				

27	Case No.:3/44/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date:3410040873 16.01.2015	Defer Date:25.06.2015
Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Vadodara and firm. Hence, the Committee decided to again request RLA, Mumbai and firm to furnish 4.7 application.				

28	Case No.:4/3/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Withdrawn
	HQ File :01/87/050/00004/AM16/	RLA File :08/24/040/00388/AM15/	Lic.No/Date:0810134374 21.01.2015	
Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 7/AM15 held on 13.05.2014 (Case No. 17/7/98-ALC1/2014). Hence, the Committee decided to withdraw the case.				

29	Case No.:1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	Defer Date:25.06.2015
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Vadodara and firm. Hence, the Committee decided to again request RLA, Mumbai and firm to furnish 4.7 application.				

30	Case No.:1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015	Defer Date:25.06.2015
Decision: RLA, Hyderabad and firm were requested vide letter dated 13.03.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Hyderabad and firm. Hence, the Committee decided to again request RLA, Mumbai and firm to furnish 4.7 application.				

31	Case No.:2/50/87-ALC1/2014	Party Name:DEV RESINS PVT. LTD.,	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00465/AM15/	RLA File :22/24/040/00083/AM15/	Lic.No/Date:2210015196 26.02.2015	Defer Date:18.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

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32	Case No.:1/52/87-ALC1/2014	Party Name:METRO TYRES LIMITED	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00485/AM15/	RLA File :30/24/040/00064/AM15/	Lic.No/Date:3010103427 16.03.2015	Defer Date:25.06.2015
Decision: RLA, Ludhiana and firm were requested vide letter dated 30.04.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Ludhiana and firm. Hence, the Committee decided to again request RLA, Ludhiana and firm to furnish 4.7 application.				

33	Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	Defer Date:18.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

34	Case No.:2/3/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795185 08.04.2015	Defer Date:25.06.2015
Decision: RLA, Vadodara and firm were requested vide letter dated 12.05.2015 to furnish 4.7 application expeditiously. However application still awaited from RLA, Vadodara and firm. Hence, the Committee decided to again request RLA, Mumbai and firm to furnish 4.7 application.				

35	Case No.:1/7/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Withdrawn
	HQ File :01/87/050/00051/AM16/	RLA File :34/24/040/00029/AM16/	Lic.No/Date:3410041208 07.05.2015	
Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 36/AM15 held on 10.12.2014 (Case No. 46/30/87-ALC1/2014). Hence, the Committee decided to withdraw the case.				

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36	Case No.:2/7/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:7/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00052/AM16/	RLA File :30/24/040/00003/AM16/	Lic.No/Date:3010103480 11.05.2015	Defer Date:25.06.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

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